

(Authorised English Translation)

THE RAJASTHAN STAMP (AMENDMENT) BILL, 2020

(To be introduced in the Rajasthan Legislative Assembly)

A

Bill

further to amend the Rajasthan Stamp Act, 1998.

Be it enacted by the Rajasthan State Legislature in the Seventy-first Year of the Republic of India, as follows:-

1. Short title and commencement.- (1) This Act may be called the Rajasthan Stamp (Amendment) Act, 2020.

(2) It shall be deemed to have come into force on and from 13th May, 2020.

2. Amendment of section 3-B, Rajasthan Act No. 14 of 1999.- For the existing section 3-B of the Rajasthan Stamp Act, 1998 (Act No. 14 of 1999), the following shall be substituted, namely:-

"3-B. Surcharge for conservation and propagation of cow and its progeny and for mitigating natural or man-made calamities.- (1) All instruments chargeable with duty under section 3 read with Schedule to the Act, shall be chargeable with surcharge at such rate not exceeding 20 percent of the duty chargeable on such instruments under section 3 read with Schedule to the Act, as may be notified by the State Government, for the purpose of conservation and propagation of cow and its progeny, or for the purposes of mitigating natural or man-made calamities like drought, flood, epidemic, public health exigencies, fire etc.

(2) The surcharge chargeable under sub-section (1) shall be in addition to any duty chargeable under section 3 and any surcharge chargeable under section 3-A.

(3) Except as otherwise provided in sub-section (1), provisions of this Act shall, so far as may be, apply in relation to the surcharge, chargeable under sub-section (1) as they apply in relation to the duty chargeable under section 3.

(4) Save as provided in sub-section (3), the State Government may make rules for collection of surcharge leviable under this section and for regulating the duties and remuneration of the person through whom surcharge is collected.

(5) The surcharge collected under this section shall be utilized for the purpose of conservation and propagation of cow and its progeny, or for the purposes of mitigating natural or man-made calamities like drought, flood, epidemic, public health exigencies, fire etc."

3. Repeal and savings.- (1) The Rajasthan Stamp (Amendment) Ordinance, 2020 (Ordinance No. 4 of 2020) is hereby repealed.

(2) Notwithstanding such repeal, all things done, actions taken or orders made under the said Ordinance shall be deemed to have been done, taken or made under this Act.

STATEMENT OF OBJECTS AND REASONS

In order to provide immediate relief to people suffering from the sudden outbreak of COVID-19 in the form of food, shelter, transportation and health services and also having in mind the future need of resources for emergent situations like drought, flood, epidemic, public health exigencies, fire etc., it is considered appropriate to widen the scope of section 3-B of the Rajasthan Stamp Act, 1998 (Act No. 14 of 1999). Therefore, it is proposed that the surcharge collected under section 3-B which is utilized for the purpose of conservation and propagation of cow and its progeny, shall also be utilized for the purposes of mitigating natural or man-made calamities like drought, flood, epidemic, public health exigencies, fire etc. Accordingly, section 3-B of the Rajasthan Stamp Act, 1998 is proposed to be amended.

Since the Rajasthan State Legislative Assembly was not in session and circumstances existed which rendered it necessary for the Governor of Rajasthan to take immediate action, he, therefore, promulgated the Rajasthan Stamp (Amendment) Ordinance, 2020 (Ordinance No. 4 of 2020), on 13th May, 2020, which was published in Rajasthan Gazette, Extraordinary, Part IV(B), dated 14th May, 2020.

The Bill seeks to replace the aforesaid Ordinance.

Hence the Bill.

अशोक गहलोत,
Minister Incharge.

**MEMORANDUM REGARDING DELEGATED
LEGISLATION**

Clause 2 of the Bill, if enacted, shall empower the State Government to make rules for collection of surcharge leviable under section 3-B and for regulating the duties and remuneration of the person through whom surcharge is collected.

The proposed delegation is of normal character and mainly relates to the matters of detail.

अशोक गहलोट,
Minister Incharge.

**EXTRACTS TAKEN FROM THE RAJASTHAN STAMP
ACT, 1998**

(Act No. 14 of 1999)

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3-B. Surcharge for conservation and propagation of cow and its progeny.- (1) All instruments chargeable with duty under section 3 read with Schedule to the Act, shall be chargeable with surcharge at such rate not exceeding 20 percent of the duty chargeable on such instruments under section 3 read with Schedule to the Act, as may be notified by the State Government, for the purpose of conservation and propagation of cow and its progeny.

(2) The surcharge chargeable under sub-section (1) shall be in addition to any duty chargeable under section 3 and any surcharge chargeable under section 3-A.

(3) Except as otherwise provided in sub-section (1), provisions of this Act shall, so far as may be, apply in relation to the surcharge, chargeable under sub-section (1) as they apply in relation to the duty chargeable under section 3.

(3A) Save as provided in sub-section (3), the State Government may make rules for collection of surcharge leviable under this section and for regulating the duties and remuneration of the person through whom surcharge is collected.

(4) The surcharge collected under this section shall be earmarked and utilized for the purpose of conservation and propagation of cow and its progeny in the State.

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राजस्थान स्टाम्प (संशोधन) विधेयक, 2020

(जैसाकि राजस्थान विधान सभा में पुरःस्थापित किया जायेगा)

राजस्थान विधान सभा

राजस्थान स्टाम्प अधिनियम, 1998 को और संशोधित करने के लिए विधेयक।

(जैसाकि राजस्थान विधान सभा में पुरःस्थापित किया जायेगा)

प्रमिल कुमार माथुर,
सचिव।

(अशोक गहलोट, प्रभारी मंत्री)

Bill No. 21 of 2020

THE RAJASTHAN STAMP (AMENDMENT) BILL, 2020

(To be introduced in the Rajasthan Legislative Assembly)

RAJASTHAN LEGISLATIVE ASSEMBLY

A

Bill

further to amend the Rajasthan Stamp Act, 1998.

(To be introduced in the Rajasthan Legislative Assembly)

**Pramil Kumar Mathur,
Secretary.**

(Ashok Gehlot, **Minister-Incharge**)